

FORM A
Public Announcement
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF
GOKUL SUGAR INDUSTRIES LIMITED

RELEVANT PARTICULARS

1.	Name of Corporate Debtor	GOKUL SUGAR INDUSTRIES LIMITED
2.	Date of Incorporation of Corporate Debtor	April 17th, 2008
3.	Authority under which Corporate Debtor is incorporated / registered	RoC-Mumbai
4.	Corporate Identity Number / Limited Liability Identification Number of Corporate Debtor	U15424PN2008PLC140027
5.	Address of the Registered Office and Principal Office (if any) of Corporate Debtor	Datta Nagar At and Post Dhotri Taluka South Solapur, Maharashtra, India, 413258
6.	Insolvency Commencement Date in respect of Corporate Debtor	June 27th, 2024 (Received copy on 15th July 2024 hence the date of CIRP starts from 15.07.2024)
7.	Estimated date of closure of Insolvency Resolution Process	January 05th, 2025
8.	Name and Registration number of the Insolvency Professional acting as Interim Resolution Professional	Name: Mr.Neehal Mahamul Pathan Reg.No.IBBI/IPA-001/IP-P/01561/2018-19/12406
9.	Address and E-mail of the Interim Resolution Professional, as registered with the Board.	Address: Plot No.27, R.S.No.825, Sahjeevan Parisar, Near TPM Church, Behind Circuit House, Kolhapur 416 003 MH E-mail:emailcirp.gokul01@gmail.com
10.	Address and E-mail to be used for correspondence with the Interim Resolution Professional	Address: Plot No.27, R.S.No.825, Sahjeevan Parisar, Near TPM Church, Behind Circuit House, Kolhapur 416 003 MH E-mail:emailcirp.gokul01@gmail.com
11.	Last date for submission of claims	July 29th, 2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a)Weblink: https://ibbi.gov.in/home/downloads Physical Address: NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Gokul Sugar Industries Limited on June 27th, 2024. The creditors of Gokul Sugar Industries Limited. Are hereby called upon to submit their claims with proof on or before July 29th, 2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class [specify class] in Form CA - NA

Submission of false or misleading proofs of claim shall attract penalties.

Date : 17.07.2024
Place:Mumbai

Sd/-
Neehal Mahamul Pathan
Interim Resolution Professional of
Gokul Sugar Industries Limited.
Reg.No.IBBI/IPA-001/IP-P/01561/2018-19/12406